CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH:

ORDERSHEET

	100/1	· C		
1. eriginal Application No	IOU	106		
2. Misc Petition No.	THE RESERVE OF THE PROPERTY OF	/	,	
3- Contempt Petition No.	CALLEGES, A ^{re} Labora, For Community, Approximate Code Callege Code Manager Code	/		
4. Review Application No.	Comment of the Commen	/ - = = = = = = = = = = = = = = = = = = =	m2	
Applicant(S)	significa	V SIN TO	777	
neemondants	When A A Land	· · · · · · · · · · · · · · · · · · ·	V BANGAT C PROCESSION	. 0
Advocate for the Appli	icant(S).M?	· i.	· W. AMO. IN A	ng-
Advocate for the Response	ondant(S)	: ٢٠٠٠ فرض بي	• • • • • • • •	
			the Tribunal	
Notes of the Registry	Vate	Order or		医现代的人 特别人们的,他们们不是一个人的人们的人们的人们们们们们们们们们们们们们们们们们们们们们们们们们们们们们
This application is in form is filed/C P = 2 - 2.8, 50/- deposite = 2.0	\$ 5.5.06. I	Judgment Court. Kept in Application is	•	reets.
No. 76 G 32 4116 Dated 24. 4. 06	X	Q Q		
0.4	X X	Ö		
Sell— I/o Dy. Registrar	i Am	Ž	Vice-Ch	airman
sleps lalen.	Q Q	§		
	X X	Č Č	· · · · · · · · · · · · · · · · · · ·	
Ship	Ž	V		
Social Consc	Ž	Š Š		
e.c. of the Del Lan	X X	Q X X		,
en collected by the Advocate for the appoint		X X		
misiol.	X X £	X X		
	Ž	X X		

CENTRAL ADMINISTRATIVE TRIBUNAL:: GUWAHATI BENCH.

(O.A.No. 104 OF 2006.

DATE OF DECISION: 5.05.2006.

Shri Longiyam Singkom

APPLICANT(S)

Mr.A.K.Roy

ADVOCATE FOR THE APPLICANT(S)

 VERSUS-Union of India and ors.

RESPONDENT(S)

ADVOCATE FOR THE RESPONDENTS

Mr.M.U. Ahmed Addl.C.G.S.C.

· HON'BLE MR.K.V.SACHIDANANDAN, VICE-CHAIRMAN

1. Whether Reporters of local papers may be allowed to see the judgments? $\hfill \bigvee$

2. To be referred to the Reporter or 12th

3. Whether their Lordships wish to see the fair copy of the judgment?

4. Whether the judgment is to be other Benches?

be firculated to the

Judgment delivered by Hon ble Vice-Chair

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No.104 of 2006

Date of Order: This the 5th Day of May, 2006.

HON'BLE MR.K.V.SACHIDANANDAN, VICE-CHAIRMAN

Shri Longiyam Singkom SFA(GD) Special Bureau, P.O.Ziro. Dist.Lower Subansiri(A.P.)

Applicant

By Advocate Mr.A.K.Roy, Mr.Limawapang

-Vs-

- 1. Union of India,
 Represented by the Secretary,
 Ministry of Finance, New Delhi.
- 2. Under Secretary(Pars-IV)
 Cabinet Secretariat, Govt. of India,
 New Delhi.
- Deputy Commissioner, Special Bureau; Tezpur.
- 4. Assistant Commissioner, Special Bureau, Ziro.

Respondents.

By Advocate Mr M. U. Ahmed. Addl. C.G.s.C.

ORDER(ORAL)

SACHIDANANDAN, V.C.

The applicant is presently working as Special Field Assistant (in short SFA), who was initially appointed as a Security Guard on 01.12.1971. The grievance of the applicant is that after completing the period of eligibility he was not granted the ACP scheme till date. The applicant has also mentioned that in O.A.No.57 of 1986, C.A.1107/2000, O.A.1223/2000 and O.A. 130/2001 the Tribunal has passed identical orders directing the respondents to





give the ACP benefits to the non matriculate employees. The applicant has also enclosed the order in O.A.No.2092/2002 dated 8.8.2002, 103 of 2005 dated 11.5.2005 in support of the contention the applicant has filed representation on 9.3.2005 (Annexure D). But the respondents did not consider the same. Being aggrieved by the certain action he has filed this O.A. seeking for the following reliefs.

- "i) To direct the respondent to extend the benefit under ACP scheme to the applicant by upgrading his scale of pay.
- ii) To direct the respondents authorities to pass a formal reasoned order by disposing of his representation dates 16.6.2004 and 9.3.05.
- iii) Any other order or orders as your Lordship may deem fit and proper.
- iv) Cost of the application."

I have heard Mr. A.K.Roy, learned counsel for the applicant and Mr. M.U.Ahmed. learned Add1C.G.S.C. appearing for the respondents. When the matter came up for hearing the learned counsel for the applicant has submitted that he will be satisfied if direction is given to the Respondents to consider the representation dated 9.3.05 on merit and dispose of the same and pass a speaking order and a representation is proposed to be filed within two weeks from to-day. I am of the opinion that if such direction is given it will suffice the interest of justice. Accordingly I direct the applicant to make a representation along with the O.A. before the 2nd Respondent, and if such representation is filed by the applicant the

2nd Respondent or any other authority which dispose of the same within three months from the date of receipt of the said representation.

The O.A. is disposed of accordingly at the admission stage itself. In the circumstances there will be no order as to costs.

(K.V.SACHIDANANDAN) VICE-CHAIRMAN

LM

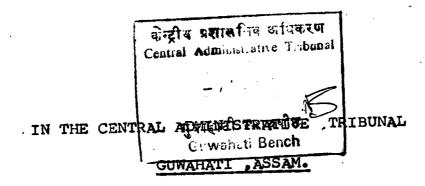
TRIJUNAL ADMINISTRATIVE CENTRAL GUWAHATI BENCH:

ORIGINAL APPLECATION NO.

- 1. a) Name of the applicat: Longiyam Singlam
 - b) Respondants: Union of India & Ors
 - c) No. of Applicant(S) :-
- 2. Is the application is the proper form: Yes/No.
- 3. Whether name & desription and address of the all papers been furnished in cause title :- Yes/ Non
- 4. Has the application been dully signed and varified :- Yes h No:
- 5. Have the Copies duly signed :- Yes / No.
- 6. Have sufficient number of copies of the application been filed:-Yes/No.
- 7. Whether all the annexure parties are impleaded :-Yes/No.
- 8. Whether English translation of ducuments in the Language : Yes/No.
- 9. Is the application is in time :- Yes/No.
- 10. Has the Vakalatnama/Memo of appearance/Authorisation is filed:-Yes/No.
- 11. Is the application by IFO/BD/For Rs: 5%- Z66324116 dtd 2460f
- 12. Has the application is maitanable :- Yes/No.
- 13. Has the Impugned order original duly attested been filed : Yes/No.
- 14. Has the ligible copies of the annexures dully attested filed:-Yes/No.
- 15. Has the Index of ducuments been filed all available: Yes/Na
- 16. Has the required number of envoloped bearing full address of the respondants been filed: Yes/ No.
- 17. Has the declaration as required by item 17 of the form: Yes/No.
- 18. Whether the relief sought for arises out of the single :- Yes/ No.
- 19. Whether the interim relief is prayed for :- Yes/ No.
- 20. In case of condonation of delay is filed is it supported :-Yes/No.
- 21. Whether this Case can be heard by Single Bench/Division Bench:
- 22. Any other point:-
- 23. Result of the Scrutiny with initial of the Scrutiny clark the deis application is in born. application is in order:-

moone 5.56 SECTION OFFICER (J)

DEPUTY REGISTRAR



(An application under section 21 of the Administrative Tribunal Act, 1985).

ORIGINAL APPLICATION No. 104 OF 2006.

Shri Longiyam Singkam

... Applicant

-Vs-

Union of India and Ors. ...Respondents

LIST OF DATES

•		n	> mm a 1711	re Page
Sl. Dates	Particulars	Para	Annexu	- 1190
1. 1.12.1971	Applicant initially appointed - as Security Guard. At present	4(1)	•	_ 2
2.20.2.92	The Hon'ble Tribunal (Cuttack	4(ii)		_ 2
ı	Bench)disposed of 0.A.57/86, directing the respondents to extend the benefit of ACP Scheme to non mative staff.		•	
3. 8.8.02	The Principal Bench of this - Hon'ble Tribunal disposed of O.A.2092/2002 filed by employees of other region, directing the respondents to grant the benefit of ACP Scheme .)- A	2-3
4. 11.5.05	of 0.A.103/2005 directing the respondents to take decision on the matter.	A (2		_3-4
5. 16.6.04	entation to grant the benefit of ACP Scheme.			- 4
6.8.8.04	Respondent No.3 forwarded the representation to respondent of respondent No.2 with a direction to examine and intimate the	.4(iv)) - C	= 4
7.9.3.05	decision. The applicant submitted another- representation still not dispose of.	-4(v)- ed	• D	4.

केन्द्रीय प्रशासनिय अधिकरण Central Administrative Tubunal

- 15 TV .

गुवाहाटी न्यायपीठ wat ti Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI: BENCH.

(An application under Section 21 of Central Administrative Tribunal Act, 1985)

ORIGINAL APPLICATION NO. 10 40F 2006.

Sri Longiyam Singkom

... Applicant

-Vs-

The Union of India & Ors.

... Respondents

INDEX

<u>\$1.No.</u>	Particulars	Page
1.	Application	1-8
2.	Verification	9
3.	Annexure-A	10-12
4.	Annexure-B	13-16
5.	Annexure-C	17 5
5 •		18
6.	Annexure-D	•

Filed by:

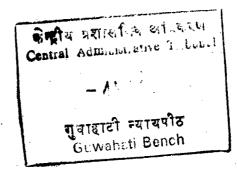
For use in the Office

Limawapong

Signature

Advocate

Date:



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI : BENCH.

(An application under section 19 of the Administrative Tribunal Act, 1985).

-BETWEEN-

Sri Longiyam Singkom.

S/o Late Talo Singkom

SFA(GD),

Special Bureas, P. O. Ziro

District, Lower Subansiri(A.P),

... Applicant

-And-

1. Union of India,

represented by the Secretary,

Ministry of Finance, New Delhi.

2, Under Secretary (Pars-IV),

Cabinet Secretariat, Govt. of India,

New Delhi.

- Deputy Commissioner
 Special Bureau, Tezpur.
- 4. Assistant Commissioner,
 Special Bureau, Ziro.

... Respondents.

contd...2

L. Singkam

Tiled by the

1. Particulars of order against which this application directed:-

This application against the action of the respondents in nongiving Assured career progression (ACP) scheme benefit and non consideration of his representation dated 16.06.2004 and 09.03.2005 (Annexure-D).

Jurisdiction:-

That the applicant declares that the subject matter of this application is within the Jurisdiction of this Hon'ble Tribunal.

3. Limitation:-

That the applicant also declares that this application is made within the time limit as has been prescribed under section 21 of the Administrative Tribunal Act. 1985.

4. Fact of the Case:-

- That the applicant at present working as Special Filed Assistant (General Duty) (in short SFA) under Assistant Commissioner, Special Bureau, Ziro. He was initially appointed as a Security Guard on 01.12.1971. Be it stated that the applicant is a non-matric in qualification.
- India introduced a scheme namely Assured Carrer Progression Scheme' (in short ACP scheme) to extend certain financial benefits to the Central Govt.employees by way of financial upgredation to the higher scale of pay. As per the Scheme the financial benefits are extended to the Central Govt.

employees. Be it stated that though as per the scheme the non matriculate employees were also entitled to get the financial benefits, but the same was not implemented in respect of them. Being aggrieved a number of non-matriculate Central Govt, employees approached to this Hon'ble Tribunal (Cuttack Bench) by filing 0.A.57/86 and the Hon'be Tribunal was pleased to direct the respondents vide order dated 20.02.92 to extend the same benefit to those applicants The Principal Bench of this Hon'ble Tribunal has also in O.A.1107/2000, O.A.1223/2000 and O.A.130/2001 passed the same order giving the ACP benefit to the non matriculate employees After those orders the benefits were extended to the applicants of those application, but others were not given the benefits. Being aggrieved other employees of other region approached to the Principal Bench by filing 0.A.2092/2002 and the Hon'ble Tribunal & disposed of the same on 08.08.02 directing the respondents to consider and pass appropriate order within the stipulated period .

Copy of the order dated 08.08.2002 passed in 0.A.2092/2002 is annexed herewith as Annexure-A.

benefits were extended to the employees of other region
the employees of the North-East region were not given the
same benefit and the request for granting ACP benefit were
rejected on the ground that the benefit is not applicable
to the non matriculate employees. Accordingly, the number of
employees approached this Hon'ble Tribunal. One of such type
of application is 0.A.103/2005 wherein this Hon'ble Tribunal
contd...4

passed an order dated 11.05.2005 directing the respondents to take decision on the basis of the representation and communicate the same to the applicant of that application.

Copy of the order dated 11.05.2005 passed in 0.A. 103/2005 is annexed herewith as Annexure-B.

representation dated 16.6.2004 through the Assistant

Commissioner, Ziro and the same was forwarded by the Deputy

Commissioner vide his memorandum dated 08.08.2004 to the

respondent No.2, but till date no correspondence has been

made from the said authority to the applicant.

One copy of the said forwarding memorandum dated 08.08.2004 is annexed herewith as Annexure-C.

their decision about granting of ACP Scheme benefit to the applicant, he submitted another representation dated 09.03.2005, but the same also failed to draw the attention of the concerned authority.

Copy of the representation dated 09.03.2005 is annexed herewith as Annexure-D.

vi) That the applicant states that same of the employees of the region are getting the said benefit after apprroaching this Hon'ble Tribunal. So the same benefit should be extended to him.

contd...5

- vii) That the applicant states and submits that the respondent authorities have not disposed of his representation dated 16.6.2004 and 9.3.2005 till now they should be directed to disposed of the same by passing a formal order after examining the case of the applicant.
- viii) That the applicant states that the action of respondents in non-giving of the ACP benefit to him while the similarly situated employees are getting the same benefit only after approaching this Hon'ble Tribunal is very much illegal and unjustified. Being aggrieved with the action of the respondents the applicant approached this Hon'ble Tribunal by filing this application on the following grounds amongst others.

5. GROUNDS:-

- i) For that the action of the respondent in non giving of the ACP benefit to the applicant while the similarly situated employees of this department are getting the same benefit in is in violation of Article 14 and 16 of the Constitution of India and hence the same is not tenable in the eye of law.
- For that the applicant is eligible as per the Scheme and the action of the respondent is delaying to disposed of his representation to passed a formal order is not sustainable in the eye of law.

contd...6

- for that the respondents are extending the same benefit under ACP Scheme to the non-matric SFA/FAS(GD) who obtained the order of the Tribunal, they should not deny the same to the applicant.
- iv) For that the action of the respondents is arbitrary and whimsical and hence the same is not sustainable in the eye of law.
- v) For that the action of the respondents is against the Principle of natural justice and Administrative fair play.
- vi) For that the action of the respondents is not maintainable in the eye of law in as much as the same is against all cannons of law.
- respondent is not maintainable and they should be directed to disposed of the representation of the applicant which is laying pending for nearly two years.
- viii) For that the respondents are barred to treat

 differently to an employee of the same department
 under the same region, while the applicant has
 already attained 25 years of contineous service.
- 6. DETAILS OF REMEDIES EXHAUSTED:

That the applicant states that he has availed all the remedies as states in paragraph 4 of his

contd...7

application but failed and hence there is no other alternative remedy available to him other than to approached this Hon'ble Tribunal.

3

MATTER NOT PREVIOUSLY FILED OR PENDING BEFORE ANY COURT:

That the applicant further declares that the he has not filed any application or writ petition or suit regarding this matter before any Court or any other bench of this Tribunal nor any or any such petition or suit is pending before any of them.

REMEDIES SOUGHT FOR:

Under the facts and circumstances stated above the applicant prays for the following relief:-

- i) To direct the respondent to extend the benefit under ACP scheme to the applicant by upgrading his scale of pay.
- ii) To direct the respondent authorities passed a formal reasoned order by disposing of his representation dates 16.6.2004 and 9.3.05.
- iii) Any other order or orders as your Lordship may deem fit and proper.
- iv) Cost of the application.

contd...8

8.

9. INTERIM RELIEF PRAYED FOR:-

Under the facts and circumstances stated above the applicant does not pray any interim relief at this stage.

10.

11. PARTICULARS OF I.P.O:

- 1. I.P.O. No: 269 324116
- ii. Date of Issue: 24.4.06
- iii. Payable of: Guwahati.
- 12. LIST OF SURE:

As stated in index.

contd..Verification

VERIFICATION

I,Sri Longiyam Singkom,son of Late Talo
Singkom aged about 53 years ,at present working as
,SFA(GD), Special Bureau,P.O.Ziro,District Lower Subansir
(Arunachal Pradesh) do hereby verify that the statement
made in paragraph 1 to 12 of the application are true to
my personal knowledge and the subinssir made therein, I
belief the same to be true as per legal advice and I
have not suppressed any material fact of the same.

And I sign this Verification on this 31 th day of April, 2006 at Guwahati.

Date:31.04.2006.

Longiyan Singkam

Place: Guwahati.

SIGNATURE

Annexuse- A

OA-2092/2002

This the 8th day of August, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J) Hon'ble Shri V.K. Majotra, Member (A)

- 1. Mangal Singh, SFA
- 2. Murari Lal, SFA
- 3. Rajendra Prasad, SFA
- 4. Ram Bhaj, SFA
- 5. Rup Chand, AFO
- 6. Amar Singh, SFA(MT)
- 7. Dan Singh Bisht, SFA(MT)
- 8. Pritam Singh, SFA
- 9. Lala Ram, SFA
- 10. M.S.Sisodia, SFA
- 11. Viajay Pal Singh, AFO
- 12. Jai Pal Singh, AFO
- 13. Dev Giri, SFA (MT)
- 14. Sri Ram Singh, SFA (MT)
- 15. Jagdish, SFA
- 16. R.S. Rawat, SFA (MT)
- 17. Somraj Kristan SFA (MT);
- 18: Bale-Ram, SFA
- 19. Om Prakash, SFA.

-Applicants

(All the applicants are working in the office of Respondents No.2)

(By Advocate: Shri M.K. Gupta)

Versus

- Union of India,
 Through the Secretary (R),
 Cabinet Secretariat,
 7, Bikaner House (Annexe),
 Shahjahan Road,
 New Delhi-110003.
- Special Secretary-I.
 Cabinet Secretariat,
 Bikaner House (Annexe),
 Shahjahan Road,
 New Delhi-110003.

-Respondents

ORDER (Oral)

Hon ble Shri Y.K. Majotra, Member (A)

isosted by

Advocate.

Shri M.K. Gupta, learned counsel heard.

Applicants are presently working in various

, (13) (13)

capacities with the office of respondent No.2 from the various dates mentioned in Annexure A-1 as Senior Field Assistant (SFA) and two of the applicants are Assistant Field Officer (AFO). These applicants are aggrieved that they have denied the revised pay scale on the differential in qualification, i.e., the applicants being non-matriculates as also the benefit of the order passed by this Tribunal (Cuttack Bench) in OA-57/86 dated 20.2.92 and order dated 18.5.2001 made by Principal Bench of this Tribunal in OAs 1107 & 1223/2000 and OA-130/2001 and order dated 6.6.2002 in OA-3382/2001. Learned counsel stated that respondents have rejected representation of the applicants stating that the matter regarding extension of benefit of CAT judgment to Non-Matric FAs had been taken up with Ministry of Finance. However, it has been decided by respondents that such benefit could be accorded only to petitioners in those cases and 'is automatically extendable not non-petitioners. Learned counsel has drawn our attention to paragraph 4 (i) of the OA regarding representation having been made by the applicants to respondents.

3. We find that applicants have neither annexed copy of their representation nor mentioned the date of representation in the OA.

Having regard to the averments made in the OA, in our view the ends of justice would be met if at this stage itself and without issuing a notice to the respondents, we ask the applicants to make separate detailed representation referring to the judgments relied upon by them, which

P

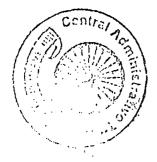
-3-

within a month. Ordered accordingly.

5. O.A. is disposed of in the aforestated terms. No costs.

(V.K. Majotra) Member (A) (Smt. Lakshmi Swaminathan)
Vice-Chairman (J)

cc.



Control of of times

Control of the section of the

CERTRAL ADMRIISTRATIVE TRIBUNAL GUWAHATI BENCIL

Original Application, Mo.103 of 2005

Date of Order: This the 11th Day of May, 2005.

HON BLE MRJUSTICE, G. SIVARAJAN, VICE-CHAIRMAN

HON BLE MR.K.V.PRAHLADAN, ADMINISTRATIVE MEMBER

Sri Debabrata Biswas.

Special Field Assistant (GD)

Special Bureau, Tezpur.R/O-Durga Bhawan,

J.N.Road, Tezpur,

Dist-Sonitpur (Assam)

Applicant.

By Advocate Mr.A.K.Roy, S.C.Biswas, L.Wapang.

-Versus-



- Union of India, represented by the Secretary, Ministry of Finance, New Delhi.
- Under Secretary(Pers-V)
 Cabinet Secretariate, New Delhi.
- 3. Director (Pers)
 Government of India, Cabinet Secretariat,
 New Delhi.
- 4. Deputy Commissioner, Special Bureau, Tezpur, Dist-Sonitpur(Assam)

Respondents

By advocate Mr.M.U. Ahmed, Addl. C.G.S.C.

ORDER (ORAL)

SIVARAJAN J(V.C)

The applicant is a Special Field Assistant(SFA) ,Special Bureau, Tezpur,

under the Respondent No.4. It is stated that as per office order No.633/Pers.12/99

Attested by

4315106

Advocate.

dated 28.10.99 the applicant has been found eligible for grant of ACP under the scheme. Since the benefit had not been extended to the applicant he made representations (Annexures B1 & B2) before the 2nd Respondent. The same was replied by communication dated 8.8.03(Annexure C) in which it is stated as follows:

5

- Reference your application dated 04.04.03 addressed to US(Pers IV), Hqrs, New Delhi regarding implementation of ACP Scheme.
- In this connection observation of Hqrs is as 2. under:-

As the decision regarding grant of ACP benefits SFAs/Fas(GD) is under to non-matric examination in consultation with DOP&T and further communication will follow on receipt of reply DOP&T."

Central A de la contral de la This was followed by another communication dated 10.10.2003 (Annexure D) served on the applicant only in late March, 2005 as could be seen from the endorsement at bottom.

- Mr. A. K. Roy, learned counsel for the applicant submits that the 2. Respondents had found the applicant eligible for financial benefits under the ACP Scheme and that there was no justification on the part of the respondents in referring to order of the Tribunal and in stating that financial benefit under the ACP Scheme can be extended only to the applicant before the Tribunal. Mr.M..U.Ahmed learned Addl. CGSC submits that Matric and non-Matric finanacial benefits under the ACP Scheme available to the Matric staff cannot be extended to the Non- Matric staff and therefore, the respondents were fully justified in denying the benefit to the non-Matrie staff.
- If as a matter of fact this Tribunal had directed to extend the financial 3. benefits under the ACP Scheme to the Non-Matric also and if the said order has

there will not be any justification in not extending the same benefits to similarly situated persons also rather than prompting them to approach this Tribunal for such reliefs. We find that the only ground on which the applicant has been denied the financial benefits under the ACP Scheme is that the Ministry had clarified that the financial benefits under the ACP Scheme as directed by this Tribunal in the case of non-Matric can be given only to the applicants therein. We are unable to understand the logic behind such clarification if the order passed by the Tribunal has become final. We do not propose to make any further observation in the matter as we have neither seen the order of the Tribunal nor are in possession of the

undisputed materials regarding the factual situation.

In the circumstances we direct the applicant to make a representation containing all the relevant factual situation and also legal position with reference to the decision of the Tribunal before the 4th Respondent within a period of six weeks from today. If any such representation is made before the 4th Respondent, if he is so empowered he will consider the same and pass an appropriate order within a period of three months thereafter. If the 4th Respondent is not competent to decide the said representation received by him the same will be forwarded to the competent authority among the Respondents without delay and the said authority will decide the matter within a period of three months thereafter. The decision taken therein will be communicated to the applicant without any further delay.

· My

T

5. The O.A. is disposed of as above at the admission stage. The applicant will produce the order alongwith the representation to the 4th Respondents for compliance.

Sd/ VICE CHAIRMAN
Sd/ MEMBER (A)



estifica to be true Copi

Section Officer (1)

C.A. T. GUIVAHATI RANCH

Guwahati-28°005

16-00-04

SECRET

NO.2/1/99-TEZ(ESTT) (1552_____ GOVT. OF INDIA SPECIAL BUREAU TEZPUR

Dated, the :- 8/8/09

MEMORANDUM

Enclosed please find an application submitted by Shri U. Singkam, SFA(GD), ID No. 1400S-K SB, Ziro regarding grant of ACP Scheme after completion of 24 years of service.

- 2. In this regard, it is mentioned that Shri singkam, is a non-matric SFA(GD).
- 3. It is requested that the case of non-matric SFAs(GD) may be examined and decision intimated to this office for further necessary action.

Enclo : As above.

(K.C. BANERJEE)
DEPUTY COMMISSIONER

To Under Secretary(Pers.IV), Cabinet Secretariat, Govt of India, New Delhi.

DEPUTY COMMISSIONER

16/7/2071 Attested by

b Ita. - 10 -

To,

The Under Secretary, Cabinet Secretariat, Hqr, New Delha.

(Through proper Channel)

Dated Ziro 9th March, 2005.

Sub:- Grant of ACP.

Ref:- Representation dtd.16.6.2004 alongwith for wording

Memorandum dtd.8.8.04 issued by the Deputy Commissioner.

Sir.

Under the above stated circumstances I would like to state to you that for grant of ACP scheme benefit, I have submitted one representation on 16.6.2004 which was forwarded by the Deputy Commissioner with a direction to examine and to intimate the decision to his office for further necessary action, but till date no formal order or decision has been passed from your ends.

That Sir, under our department same employees are getting the said benefit after approaching the Hon'ble Central Administrative Tribunal.

Under the above mentioned circumstances I request your goodself to look into my case and passed necessary order granting me the said benefit since now I have already completed 25 years of my contineous service.

Attented to be the total

1315106 Johnson Yours sincerely

Longiyam Singkam

Sri L. Singkam

SFA(GD) Ziro

Arunachal Pradesh

District:







(THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM & ARUNACHAL PRADESH)

0 · A

No.

10 9

OF 200 6

Shri, Longistom Singkam

Appellant Petitioner

Versus

union of India & ors.

Versus Respondent
Opposite Party

Know all men by these Presents that the named of peliconk

hereby nominate, contitute and appoints Shri A.K. Ray; Limawapang

Advocate and such of the undermentioned Advocates as shall accept this Vakalatnama to be my/our true and lawful Advocate to appear and Act for me/us in the matter noted above and in connection there with and for that purpose to do all Act whatsorver in the connection including deposition etc. for me/us and on my/our behalf and I/We agree to ratify and confirm all acts so done by the said Advocate as mine/ours to all intans and purpose in case of none-payment of the stipulated fee in full on Advocate will be bound to appear or act on my/our behalf.

In witness where of I/We hereunto set my/our hand this way of way 200 &

1. Mr. T.C. Khatri.

2. Mr. B.C. Das

3. Mr. B. Banerjee.

4.Mr. N. Dutta.

5. Mr. S.C. Biswas

6. Mr. K. Bhattacharjee

7. Miss B. Choudhury

8. Mr. P. Sharma

9. Mr. P. Mahanta

10. Mr. P. Biswas

11. Mr. Srilal Gupta

12. Mr. M. K. Mazumdar

13. Mrs. N.D. Sharma

14. Mrs. N. Bhattacharjee

15. Mrs. R. Begun

16, Mr. B. K. Sen

17. Mr. B. Das

18. Mr. D.D. Bhakta

19. Mr. H. Sedai

20. Mr. K.P. Singh

21. Mr. J.C. Barman

22. Mr. A.K. Hussain

23. Mr. G.K. Choudhury

24. Mr. R. Dhar

25. Mr. S. Alim

26. Mr. T. Dhar

27. Mr. T. Son

28. Mr. Jakir Hussain

29. Mr. Kohinur Islam

30. Mr. K. Ali

31. Miss. Monika Das

32. Miss. Manju Bordalai

33. Mr. H. Chanda

34. Mr. Devjyoti Choudhury

35. Mr. Khirrodh Bhattacharjee

36. Mrs. R. Majumdar

37. Mr. S. K. Singh

38. Miss. Swapna Devi

39. Mr. U. Dhakal

40. Mr. Abdul Kadir

MI. A.K. Ray

42. Limawapang

Received from the executant Satisfied and Accepted

Advocate:

John K. Ray

Date:

Advocate:

Date:

Notice.

From: L. wagang

C.4.8.C. CAI. Guwahati.

306'. O. A. /2006

shri. Longi yam singkam

U.o.1. & ors.

Please find herewith a copt of the above wentioned O. A and Kindly actions ledge the receipt there of.

Mauleing you.

Received by:

Ashabos. add ense

For Cr. Baishya gr.e.G.se. 415106

Trors sincerely

L. Waparg 4.5.06 Advecte.